

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
STARRED QUESTION NO. 98  
TO BE ANSWERED ON 21.12.2017**

**HINDI MOVIE 'PADMAVATI'**

**\*98: SHRI S.R. VIJAYAKUMAR:  
PROF. SAUGATA ROY**

**Will the Minister of INFORMATION AND BROADCASTING**

**be pleased to state:**

- (a) whether there has been a large scale resentment from various parts of the country on Hindi movie 'Padmavati' which is yet to be released;
- (b) if so, whether the Government has received many representations from the Members of Parliament and social organizations regarding showing of historical facts in a distorted manner in the said movie and demanding not to issue the film certificate for its release;
- (c) if so, the details thereof and the response of the Government thereto;
- (d) whether the Central Board of Film Certification (CBFC) has scrutinized the film for certification and if so, the verdict of the Board; and
- (e) the steps taken/proposed to be taken to protect the historical facts during making of such type of historical movies in future?

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING  
(SMT. SMRITI ZUBIN IRANI)**

(a) to (e) : A statement is laid on the Table of the House.

**STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. \*98 FOR ANSWER ON 21.12.2017**

(a) to (c): Ministry of Information and Broadcasting and the Central Board of Film Certification (CBFC) have received some representations from social organizations and the general public regarding misrepresentation of historical facts in the film 'Padmavati' and demanding not to issue the film certificate for its release. Primarily the apprehensions raised are with regard to distortion of historical facts and disrespectful representation of Rani Padmavati in the said film.

Home Department of Government of Uttar Pradesh vide letter dated 15.11.2017 intimated Ministry of Information and Broadcasting regarding probable law and order situation that would be faced by Government of Uttar Pradesh in connection with release of 'Padmavati' on various grounds. References from Hon'ble Governor of Uttar Pradesh, Government of Rajasthan and some of the Members of the Parliament have also been received.

Section 5B of the Act stipulates that a film shall not be certified if any part of it is against the interest of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States, public order, decency or involves defamation or contempt of court or is likely to incite commission of any offence. Section 5B(2) of the Act authorises the Central Government to issue such directions as it may think fit, setting out the principles which shall guide the CBFC in sanctioning films for public exhibition. Accordingly, under Section 5B(2) of the Act, the Central Government issued Guidelines for certification of films for public exhibition in 1991. While certifying a film, the CBFC is guided by these guidelines.

(d) & (e): The application for certification of the film 'Padmavati' (Hindi) in its 3D version was submitted to Central Board of Film Certification (CBFC) on 28.11.2017. The film is under the process of certification in accordance with the Cinematograph Act 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder. A time limit of 68 days is prescribed under Rule 41 of the Cinematograph (Certification) Rules, 1983 for the certification process. In cases where expert opinion on subjects depicted in the film is required, the additional time limit is decided by the Chairman, CBFC. Such films get certification by the CBFC after observing all formalities under the Act and Rules. There is no provision of any kind of supervision during making of a film.

**Further, the exhibition of films is a State subject.**

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